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**National Human Rights Commission**

<b>Diary No</b>	72/IN/2020	<b>Case / File No</b>	106/36/3/2020
<b>Victim Name</b>	XXXXXXXXXX	<b>Registration Date</b>	18/01/2020

**Action List** (Click on Action given in blue color to view details)

Action No.	Action	Authority	Action Date	Due Date	Completion Date
3	<b>Conditional Summon</b>	THE DIRECTOR GENERAL OF POLICE OFFICE OF D.G.P., LAKADIKAPUL RD, OPPOSITE RAVINDRABHARATHI, RED HILLS, LADKIKAPUL, HYDERABAD, TELANGANA	01/10/2020	11/10/2020	
2	<b>Additional Information Called for</b>	THE DIRECTOR GENERAL OF POLICE POLICE HEADQUARTERS, GOVT. OF TELANGANA, HYDERABAD	12/05/2020	26/07/2020	
1	<b>Action Taken Report Called for</b>	THE DIRECTOR GENERAL OF POLICE POLICE HEADQUARTERS, GOVT. OF TELANGANA, HYDERABAD	22/01/2020	02/03/2020	

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[\*\*Action\*\*](#)

**Action : Conditional Summon(Action No 3)**

<b>Action Date</b>	01/10/2020	<b>Due Date</b>	11/10/2020	<b>Completion Date</b>	
<b>Authority</b>	THE DIRECTOR GENERAL OF POLICE, OFFICE OF D.G.P., LAKADIKAPUL RD, OPPOSITE RAVINDRABHARATHI, RED HILLS, LADKIKAPUL, HYDERABAD, TELANGANA				
<b>Proceeding</b>	<p>The Commission received a complaint from Bilal Anwar Khan, Advocate on behalf of the victim Muhammad Abdul Mujeeb s/o Abdul Muqeet r/o 4-5-126, Ahmed Pura, Karimnagar, Telangana alleging that as per the news report published in "The Hindu" newspaper dated 30.12.2019 ACP and Police Inspector threatened the victim for taking out the rally in protest against the Citizenship Amendment Act on 22.12.2019. ACP passed communal remarks. It was reported to have said by the ACP that protestors should go to the neighbouring country. The Commission took cognizance in the matter on 22.01.2020 and called for Action Taken Report from DGP Telangana but no</p>				

report was received then vide proceedings dated 12.05.2020 last opportunity was given to submit the requisite report but Commission has not received the report till date. The Commission has considered all the material placed on the record. Despite giving last opportunity no report has been submitted till date. The Commission takes a serious note of this non responsive attitude. Let conditional summons u/s 13 of PHR Act, 1993 be issued against the DGP Telangana. He is directed to personally appear before the Commission on 01.02.2021 at 11 am along with the requisite report. However if the requisite report is received in the Commission a week prior to the scheduled date then his personal appearance shall stand dispensed with. Let copy of complaint be also sent along with summons.

## Complaint

Diary No	72/IN/2020	Section	M-5
Language	ENGLISH	Mode	HRCNET/ONLINE
Received Date	03/01/2020	Complaint Date	03/01/2020

## Victim

Victim Name	XXXXXXXXXX	Gender	Male
Religion	Muslim	Cast	General
Address	R/O 4-5-126, AHMED PURA,		
District	KARIMNAGAR	State	TELANGANA

## Complainant

Name	XXXXXXXXXX		
Address	N.A.		
District	NA	State	NA ( 505001 )

## Incident

Incident Place	KARIMNAGAR	Incident Date	23/12/2019
Incident Category	ABUSE OF POWER		
Incident District	KARIMNAGAR	Incident State	TELANGANA

Cause List

List No	Case / File No	Listing Date	Category
1	106/36/3/2020	23/04/2020	COMPLIANCE REPORT CASES